

(1)

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI




ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/74/2016
NAME OF THE PETITIONER(S) : S.R. Radhakrishnan
NAME OF THE RESPONDENT(S) : M/s Rajaram Mills Private Limited & 6 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1) S. Hari	Counsel for R7	
2) SANDEEP KUMAR (For) HARI SUNDARARAMAN KUMAR PAL CHARRA	Counsel for R1 to 5	
3. ROHAN RAJASEKHARAN for - Rajagopal & Rajmuthu Advocates	Counsel for Rohaan	

ORDER

Shri Rohan Rajasekharan, counsel for petitioner present. Shri Sandeep Kumar, counsel for R1 to R5 and Shri S Hari, counsel for R7 are present. Counsel for R7 filed valuation report of the machinery for the purpose of sale. Counsel for petitioner submitted that he did not have any information regarding the sale of machinery. Counsel for R7 is directed to inform the respondents in advance for their presence during the transactions with regard to sale of machinery. Counsel for R7 is also directed to submit a proposal for settlement to the other side in advance and report the final outcome of the same by the next date of hearing. Put up on 28.04.2017 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)